

Mandays Lost Due to Power Cut

3873. SHRI M M. LAWRENCE : Will the Minister of LABOUR AND REHABILITATION be pleased to state the Mandays lost due to power-cuts during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : While mandays lost due exclusively to power cuts is not maintained, mandays lost arising out of lay off due to power cuts is being collected only from April 1981 onwards. According to the information received in the Labour Bureau, the mandays lost on account of lay off due to power cuts was 2.05 million during 1981 (April-December), 1.23 million in 1982 and 1.89 million in 1983.

Recommendation of NDPDC to Restrict Activities of Foreign Drug Companies

3974. SHRI B.V. DESAI :
SHRI M.V. CHANDRASHEKHARA MURTHY :
Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the working group on licencing set up by the National Drugs and Pharmaceuticals Development Council has made a unanimous recommendation to restrict the future activities of foreign drug companies to non-available technology areas;

(b) if so, whether the foreign drug companies are at present free to operate in high technology areas even if Indian companies are engaged in the manufacture of these items;

(c) whether Indian Drugs Manufacturers Association and the small scale sector have sought to modify that non-available technologies should not include the processes being developed by CSIR or other recognised R&D set ups in the country; and

(d) if so, the time by which the final decision is likely to be taken in this regard ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) :
(a) to (c) Yes, Sir.

(d) The recommendations of the Working Group on Industrial Approvals would be now considered by the National Drugs and Pharmaceuticals Development Council.

Restrictions on Indian Tourists Going Abroad

3875. SHRI N. K. SHEJWALKAR :
Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that by issuing different type of immigration rules, great harrassment has been caused to Indian nationals;

(b) the purpose for asking sponsorship declaration in case of travellers who possess the ticket and traveller cheques and particularly when they are going for attending marriage ceremonies and for their treatment;

(c) whether it is also a fact that there are quite a few unnecessary restrictions for Indian tourists going abroad; and

(d) if so, the remedial measures Government propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DARMAVIR) : (a) No, Sir.

(b) The requirement of sponsorship declaration or in the alternative proof of drawal of foreign exchange can be waived if the traveller is going abroad for attending marriage ceremony or for urgent medical treatment.

(c) No, Sir.

(d) Does not arise.

Children below the Age of 14 Registered with Employment Exchanges

3876. PROF AJIT KUMAR MEHTA :
Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that a large